

13.42 hrs.

**EXPORT (QUALITY CONTROL AND INSPECTION) AMENDMENT BILL\***

**MR. DEPUTY-SPEAKER :** Now, Shrimati Ram Dulari Sinha, on behalf of the Minister.

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) :** On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill to amend the Export (Quality Control and Inspection) Act, 1963.

**MR. DEPUTY-SPEAKER :** The question is :

"That leave be granted to introduce a Bill to amend the Export (Quality Control and Inspection) Act, 1963."

*The motion was adopted.*

**SHRIMATI RAM DULARI SINHA :** I introduce the Bill.

**MR. DEPUTY-SPEAKER :** The House now stands adjourned for Lunch, till 2.45 p.m.

13.43 hrs.

*The Lok Sabha adjourned for Lunch till fortyfive minutes past Fourteen of the Clock.*

*The Lok Sabha Re-assembled after Lunch at Fifty Minutes Past Fourteen of the Clock*

[SHRI F.H. MOHSIN in the Chair]

**MATTERS UNDER RULE 377**

**MR. CHAIRMAN :** We will now take up matters under Rule 377.

Shri Eduardo Falciro. He is not there. I think he is witnessing the cricket match.

Shri Ajoy Biswas.

**(i) Need for taking measures for progress and development of Tripura.**

**SHRI AJOY BISWAS (Tripura West) :** For a long period the people of Tripura drew the attention of the Central Government to a number of problems faced by the people of the State. They demanded the extension of railway line up to Agartala. For the development of a backward State like Tripura, communication development is the immediate need of the hour. The State is deficit in foodgrains production. The monthly allotment and regular supply of 15 thousand tonnes of rice is inevitable. The repeated floods in the State made the condition of the people from bad to worse. For flood relief and rehabilitation of the people, the State Government demanded grant of Rs. 19 crores and 65 lakhs but the Centre's response is still awaited. Tripura is rich in its forest resources. Nothing has so far been done to set up a paper mill. For the betterment of SC/ST people in the State the Autonomous District Council set up by the State Government wanted the tribal areas to be included in the Sixth Schedule of the Constitution. To voice their protest against the Centre's apathy to the 13-points demands, the Left Front Government of Tripura gave a call for Tripura Bandh on 9th December 1983. Therefore, I urge upon the Central Government to come forward with a helping hand so that the 80 per cent of the State population who live below the poverty line can be uplifted.

**(ii) Demand for payment of bonus to Government employees of Pondicherry**

**\*SHRI P. SHANMUGAM (Pondicherry) :** In accordance with the Pondicherry Administration (Conditions of Service of Employees) Rules, 1966, the Employees of the Government of Union Territory of Pondicherry are governed by the same conditions of service as the persons appointed to other

\*Published in Gazette of India Extraordinary Part II, section 2, dated 12-12-1983.

\*The original speech was delivered in Tamil.